

technicians etc. With the constitution of the Foreign Investment Board and the publication of Government's guide-lines, applications for foreign investment/collaboration are also being disposed of speedily.

रीवा को इलाहाबाद अथवा सतना से मिलाने वाली रेलवे लाइन

5393. श्री भारत सिंह चौहान :

श्री हुकम चन्द कछवाय :

श्री जगन्नाथराव जोशी :

श्री टी० पी० शाह :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश के रीवा जिले में, जोकि एक समय विन्ध्य प्रदेश की राजधानी था, कोई रेलवे लाइन नहीं है, और वहां परिवहन का एकमात्र साधन केवल बसें ही है ;

(ख) क्या सरकार का विचार एक रेलवे लाइन बना कर रीवा नगर को इलाहाबाद अथवा सतना से मिलाने का है ताकि इस जिले को महत्वपूर्ण औद्योगिक लाइनों से मिलाया जा सके और इसका विकास किया जा सके ;

(ग) यदि हां, तो उसका अनुमानित परिष्य कितना है ; और

(घ) यदि नहीं, तो उक्त नगर को किसी रेलवे लाइन से मिलाने के लिये क्या कार्यवाही करने का विचार है ?

रेलवे मंत्री (श्री नन्दा) : (क) जी हां

(ख) जी नहीं ।

(ग) सवाल नहीं उठता ।

(घ) धन की कमी और यातायात सम्बन्धी औचित्य न होने के कारण फिलहाल इस लाइन के निर्माण के सम्बन्ध में विचार नहीं किया जा सकता ।

Ad Hoc Increment to class III and class IV Railway Employees

5394. SHRI S. M. BANERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) how many Class III and Class IV Railway employees have been benefited by the grant of *ad hoc* increment as announced by him during the reply on the Railway Budget this year ,

(b) whether the All India Railway-men's Federation demanded an increment for each year after stagnation on the maximum of the grade ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) The information is being collected from the Railways and will be laid on the Table of the Sabha.

(b) No.

(c) Government do not propose to take further steps in this matter for the present in view of the fact that Government have already announced the setting up of a New Pay Commission.

Utilisation of Idle Capacities in Barrel Fabrication Industry

5395. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1276 on the 3rd March, 1970 regarding the Barrel Fabrication Industry and state :

(a) when circumstances have not arisen for not taking up the issue with the Maharashtra Government and the West Bengal Government and impressing on them to allow idle capacity to be shifted to other States where drums are badly required to save valuable foreign exchange in the import of machines, the reasons for Government stating in their reply given to Starred Question No. 31 on the 22nd July, 1969 to the effect that "according to their knowledge the West Bengal and the Maharashtra Governments are not very happy to transfer the industries outside their States"; and

(b) whether Government would now take up the matter with the West Bengal and the Maharashtra Governments and impress on them the dire necessity for the utilisation of idle capacities lying in their States by shifting to other States in national interest where these are required badly ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). An application received for the grant of industrial licence for the manufacture of drums and barrels at Madras from M/s. Indian Oil Corporation was initially turned down by the Government with a view to exploring the possibilities of utilising the already available capacity in the country. Applications from existing manufacturers were, therefore, invited for transfer of capacity to the Southern region. The State Governments of West Bengal and Maharashtra had indicated their objection to the proposed shifting of capacity by the existing barrel manufacturers in those States to the State of Tamil Nadu. Meanwhile the Government had to take into account the special circumstances which warranted reconsideration of the proposal of the I.O.C. Attention in this connection is invited to the Recommendations of the Estimates Committee in Chapter IV of their 85th Report presented to the Lok Sabha on the 30th April, 1969, suggesting reconsideration of the application of the I.O.C. Having regard to this and the further examination of the proposal, it was decided to grant an industrial licence to the I.O.C. for the manufacture of drums and barrels, for taking care of the requirements of Madras Refinery. The applications from barrel manufacturers in Maharashtra and West Bengal for shifting of capacity were, therefore, turned down and in view of this, the question of taking up the matter with the Maharashtra and West Bengal Governments who had objected to the shifting earlier did not arise.

Issue of Licences to big Industrial Houses

5396. SHRI SURAJ BHAN :
SHRI KANWAR LAL
GUPTA :
SHRI ONKAR SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the total number of new licences given to 75 big Industrial Houses during the last three years ;

(b) the name of each Industrial House and the amount of Licence issued year-wise along with the date of issue of the licence ;

(c) the reasons for issuing licences to these big Industrial Houses ;

(d) whether Government propose to revise the list of items which come under large scale industries so that the small scale industrialists can manufacture those items; and

(e) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). During the last three years, 14 industrial licences for setting up of New Industrial Undertakings were issued to the major Industrial Houses. Details regarding name of the Industrial Houses, to whom the licences were issued and dates of issue of licences are given in the statement attached together with the names of the articles and their capacity.

(c) The licences were issued on merits after due consideration.

(d) and (e). There is no list of industries which are defined as being in the large-scale sector. However, Government has recently enlarged the list of industries which are reserved for development in the small scale sector. Details of the items reserved for the small scale sector have been given in Schedule II to this Ministry's Notification No. IDRA/29B/70/1 dated 19th February, 1970, a copy of which was attached in reply to Lok Sabha Unstarred Question No. 311 answered on the 24th February, 1970. More items are proposed to be reserved for the small scale sector as and when found feasible.